

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**SPECIAL BENCH**

**COURT-VI**

Item No. 106  
CAA-53/ND/2020

**IN THE MATTER OF:**  
R Systems International Ltd.

...PETITIONER

**Section**  
Under Section 230-232

Order delivered on 05.08.2020  
(Virtual Hearing)

**Coram:**  
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner

:Mr. Mahesh Aggarwal and Mr.  
Rajeev Kumar, Advs.

**ORDER**

Mr. Rajeev Kumar has appeared in this matter and this is a petition under Section 230-232 and 234 of the Companies Act for amalgamation between ***Right Match Holdings Ltd. And R Systems International Ltd.*** Serve notice on all the concerned Regulators. Let the scheme proposal may be brought to the public notice by publishing in Business Standard (English), Business Standard (Hindi) on or before the next date of hearing. Let the Petitioner a copy along with other connected documents has filed before the Tribunal may be served on the Regulators including the Sectorial Regulator i.e., Reserve Bank of India. A copy of the same approval already obtained SEBI may be filed with the second motion application for the ready recorded reference of this Tribunal. The Petitioner's Counsel is directed to file a compliance report by

(Meenu)



the next date of hearing. The parties are directed to act upon this order. Matter is adjourned to 18.09.2020.

- SA -

**(V.K. Subburaj)**  
**Member (T)**

- SA -

**(P.S.N. Prasad)**  
**Member (J)**

(Meenu)